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REFERENCE TO THE SUPPLY OF FUNGUS INFESTED AND STALE BREAD TO PRIMARY SCHOOL CHILDREN BY THE DELHI MUNICIPAL CORPORATION UNDER THE FREE **MEAL SCHEME** •

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Madam Deputy Chairman. I would like to draw the attention of the House and also (he Ministers of Education and Health—both aie here ^happily—to a serious report which appeared in the newspaper toclrfy—

"Fungus-infested, foul-smelling, stale and discarded bread is being supplied to some of the two lakh young students ' of the primary schools run by the Delhi Municipal Corporation."

I believe a team of Education and Health officers inspected these school and the team confirmed that the "breaS had fungus and was unfit for human consumption. In two dozen schools samples were found to be infested with fungus, and the supplier is the Hindustan Food Industries, a public sector Previously also complaints undertaking. were made against this concern yet the supply was continue.!. The problem appears to be that the Hindustan Food Industries factory in Delhi is unable to meet the requirements of the schools here, and in order to meet its commitment to the Delhi Municipal Corporation suplies are being brought from Jaipur and vhe bread from Jaipur comes by truck and naturally, therefore, apart from netting stale due to the time lag in the journey, the bread becomes crumpled by the time it arrives here It is a very serious matter. Everyday over two lakh children are supplied with; this bread and the total cost is about Rs. 1.6 crores which is given by the Government of India. It works out to 25 paise per head. This itself is a pittance and even if this much is not given to the children in a hygienic condition, it is a. very sad commentary on our performance. I would request the Ministers of Education and Health to order an inquiry immediately and take serious action against the erring officials and other culprits. .

MOTION FOR ELECTION TO THE COURT OF THE ALIGARH MUSLIM UNIVERSITY

THE MINISTER OF EDUCATION (SHRI K. C. PANT). Madam Deputy Chairman, I beg to move,—

"That in pursuance of item (xxiv) of "clause (1) of statute 14 of the Statutes of the Aligarh Muslim University, ss amended by the Aligarh Muslim' University (Amendment) Act, 1981, (No. 62 of 1981). this House do proceed to elect, in such manner as the Chairman may direct, three merBbers from among the members of the House, to be members of the Court of the Aligarh Muslim University."

The question was put and the motion was adopted.

THE AUROVILLE (EMERGENCY PROVISIONS) AMENDMENT BILL, 1985

THE MINISTER OF EDUCATION (SHRI K. C. PANT): Madam Deputy Chairman, T beg to move for leave to introduce a Bill to amend the Anroville (Emergency Provisions) Act, 1980.

The question was put and the motion was adopted.

SHRI K. C. PANT: Madam, I introduce the Bill.

SHORT-DURATION DISCUSSION ON THE STATEMENT ON TEXTILE POLICY—coatd.

THE DEPUTY CHAIRMAN: We' had concluded the discussion on the Textile Policy yesterday. Mr. Minister, you may reply now.

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRA SHERHAR SINGH): Madam Deputy Chairman, I am grateful to the honotfraDle Members for the wide support that they have extended to the new textile policy audi I

[Shri Chandra Shekhar Singh] must congratulate particularly, Mr. Jacob who initiated the discussion for the very correct presentation of the new policy. Before I move on to clarify some of the points raised here by the honourable Member, I would like to inform the House of what is being done to implement the hew policy, because there has been a very 6trong demand from every section affected fey the new policy fhat implementation should proceed with speed and any delay in this regard may cause certain disturbances.

I would like to inform the House that several notifications and orders have been issued, full flexibility has been permited, the, freeze on new capacities has been lifted and sanctions have been issued for the contributory thrift fund and the work-shedscum-housing scheme for the benefit of the handloom weavers.

On this point, Madam, I would like to enlighten the honourable lady Mjember who spoke that this scheme for the construction of worksheds and houses for the feandloom weavers was announced by the Government for the first time under this policy, and no such scheme was earlier announced and, therefore, there is no question of any nonimplementation on this point. Several notifications removing centrals which had become irrelevant in the present context have been issued. The new procedure regarding enlargement of capacities of "the processing houses have also been laid down in" accordance, with the new policy. The target of production for controlled and the Janata cloth has been raised from 650 miTlion metres to ,700 million metres and the allocation of additional production toffie handlooms during the current year. The allocation of this additional production to various States has Also been finalised. Revised guidelines have been issued for streamlining the im-plemention of and distribution under the Janata Cloth Scheme. The export of cotton yarn of counts between O and 40 'has' been allowed up to 6 million kgs. There are other very important decisions which are in the process of implementation. Some hon. Members rightly pointed out that since Government have announced a phased reduction of excise

duties and import duties on man-made fibres, the lifting of such fibres is bemU slowed down, causing difficulty for the . producers. We are aware of the situation and only two days back the- Finance Minister himself informed the audience that the discussion is going on between the Finance Ministry and the Textile Ministry. Discussions should not take Jong' 'because we have common perceptions. There is no divergence of views in this regard. And we hope this matter would be finalised very soon. But what is more important is this that we are trying to evolve an effective mechanism to see that the relief that we are extended to the increased availability of man-made fibres is passed to the consumers. Some hon. Mem-' bers raised the question of how the consumer oping to be benefited. I would like to point out that perhaps it is for the first time that the interest of the consumers has been fully taken care of. In fact, what is important in this policy is that the consumer, the common man, is the centrepiece of the entire policy and, therefore. we. are trying to make sure that the reliefs that we grant reach the consumers. I would like to assure the House that we shall go even beyond the normal parameters of Government function to ensure that the consumer is ultimately benefied.

A question has been asked about remunerative prices of cotton for cotton growers. I would like to point out to the House in so far what has been the "Government commitment to the cotton growers, Government is committed to ensure minimum support price to the cotton growers. But in this policy you will find out that we have ensured that we will try to give remunerative prices to the cotton growers, and this significant step forward in the direction of giving further protection to the cotton growers has been taken. I cannot just now indicate to you as to what would be the quantum of remunerative prices, put this is beyond doubt that remunerative prices may be 'highe_r than the minimum support price. We are discussing this issue with the Agriculture Ministry which is the custodian of the interests of all growers, and we hope to finalise this very soon. The Cotton Corporation of Fndja is being assigned an extended role. Up till now it was given

the role of extending the minimum support price to the cotton growers. Bat henceforward the Cotton Corporation of India •will try to ensure remunerative prices to the cotton growers and also go in for price stabilisation operations. I think this is a very welcome step in the interest of the cotton growers, a very significant step forward, and the cotton growers will certainly and enthusiastically welcome this move.

Hon. Members have pointed out about the necessity of making further exports of cotton from Maharashtra. We have exported 3 lakh bales this year of long and extra long variety and we are importing nearly one lakh bales of medium and short staple variety. There is a varetal imbalance and the export and import is guided by considerations of demestic requirements and the price trends in our markets. We hope that further export of long and extra long variety can be undertaken and we will try to see how far we can go to accommodate the requirements of the Government Maharashtra and Maharashtra Federation and other federations.

Members raised a question of employment, Particularly, in the organised sector. I would like to make it very clear that although the policy clearly states that even contraction of capacities would be permitted, we are fully aware of the social cost of such a step and this step cannot be taken in a casual shall try to find out and manner. We examine every option that can be available to us for the revival of a particular undertaking every effort will be made to nurs back the sick units to health. Just now, nearly 70 textile mills are closed. This is not a happy situation ant it is a matter of concern for all of But I would like to tell the House what was done in the policy which was operating up till now. The mills were closed and it came to our notice only when they were actually It is for the first time that the Government have taken upon itself responsibility of locating the causes of sickness in an industry or in a particular undertaking possibility of preventing and there is sickness in the industry. This is not a simple responsibility. I would like to inform the

House that we have examined the cases of 70 closed mills today and a nearly cursory glance reveals that a good nutniber of them are placed in a situation where they can be brought back to life ana the workers can get employment and they can start functioning If a proper dose < of investment is made available and necessary restructuring is effected. I would like fo further take this House into confidence and say that even in the NTC which is under ₀Ur management, there are today a few textile mills which are in a very bad shape. And the total losses are such a high order that they exceed • even the total wage bill which actually means that if today we close those mills and ask the workers to go back to their homes and assure them that we will be sending their wages through "money orders without doing any work we shall still be making a better deal financially. But we have not done so. More then anybody sitting on the other side of the House, this Party has represented the workers of this country and represented their interests and protected their interests. And we are not gonig to close such mills. Oar attitude and our response can be made clear. ..

SHRI S. W. DHABE (Maharashtra): What about the new mills to be started by the NTC?

SHRI CHANDRA SHEKHAR SINGH;

That is a different matter: T will come to that later. Our attitude to closures is like this. And I would like to assure the House again that if there is anything possible to prevent closures, to prevent sickness we shall take appropriate action at the right time so that such a situation may not arise. But it is also true that in a few cases, there would be a situation, where a partial or a total closure may have undertaken. We have not ruled it out because unless we close them, it would mean a continuous dran on or scarce resources, and no economy can sustain that. What are we doing to help the labour the workers placed there? We have taken very important measures to protect the interests of the What has been happening up till now wal this: The benefits to which the workers

' in such a situation were entitled were not

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made available to them; they were running from pillar to post and not getting anything or not getting the entire amount This new Government has changed the "situation by a vital decision to give high priority to the dues of labour, and labour would be paid all their benefits due to them in time without any delay. But this policy has introduced a new concept, and a new responsibility has been taken bythe. Government to help to rehabilitate the Workers and -help them during the intervening period of rehabilitation. This concept of rehabilitation fund has appeared for the first time, and this might become a model for other industries as well we shall support the workers financially for may be two or three years and will help them in finding something to stan3 upon and help themselves or get jobs. But the most important thing is this that even if we take only the organised sector, the total • employment in this sector is not going to decline in a considerable way. That would be maintained. while unit specific dislocation labour may take place in some areas in isolated case's, the total employment in the organised sector would be maintained at the present level. The freedom to capacity creation and expansion would generate new employment opportunities. Also modernisation would result in greater cost effectiveness of the final oroduct and augment A very impertant the demand for cloth! question was asked in some other forum as to who will identify the closed mills and declare them to be non-viaote, whether a licence should be given to the mill owners to do that or not? This is a very significant and important question "and I would like to make it clear before the House that a particular mill-owners would not be given the liberty" to take a final decision: Committee, a Standing Committee, being constituted which would be given the responsibility of identifying the sick units or the viable or non-viable units and this committee will also have labour representatives on if. The Finance Minister has also announced that the Government is considering a comprehensive legislation to tacle the sick units and an expert body with labour repesentatives on will finlly take a decision. So, no open

l. general licences, as it has been alleged here, is being given to the mill owners. In fact, a particular phenomena has occured in the past. The mill owners have been getting funds from financial institutions but in sonie cases there has been siphoning of funds? for other purposes. This committee will also be given responsibility of overseeing implementation of rehabilitation package for each particular mill or undertaking, and will try to guarantee that no diversion of funds should take place and every paisa that has been granted to them is fully utilised for the rehabilitation of the particular undertaking. We have also tried to associate labour representatives on the body which would operate the rehabilitation, funds; the details are being worked out in consultation with them and they would also fee partners in implementing this fund. So, this is the situation in respect of the composite mills.

I would like to mention a few things regarding the powerlooms and the handlooms. But before I go on to clarify the situation in respect of such handlooms, I would like, to refer to one or two points which have been raised by the Son. Members. The hon. Members from Gujarat raised the question about the closed mills of Gujarat. I would like to inform, mem that the Government of Guiarat have put forward a proposal for nationalisation of 12 closed mills from Gujarat. The Textile Ministry and the Finance Ministry are considering the proposal. And, I hope that there' should be no difficulty in making it possible for the Gujarat Government to' nationalise the 12 closed mills of Gujarat and open them. We are also aware of the responsibility that we owe to the 13 taken-over mills of Bombay. It Would not be proper for me to give the details of what is going on between this Ministry and the Finance Ministry; but I would like to assure the Members from: that area and the labour leaders like Shri Bhatt ji here that we have a very positive attitude and we think we shall soon be able to find it possible to go ahead with nationalisation of 13 taken-over mills of Bombay.

Shri Mahend_{ra} Prasad raised the question of performance of N.T.C. I have a

lot of details here. I would like to tell him that this Government' and this party are committed to the expansion and better performance of the public sector. This is an article of faith for us. This is not a measure which We have taken to meet certain situations and I am happy to inform this House that although the N.T.C. started the worwing of the mills which were really a monument of the failure of the private' sector, we are doing much better and I congratulate the workers and the managers of the National Textile Corporations for it. Right now, some 44 such mills have been able to wipe out their losses completely a.nd if a proper and adequate dose of investment is made, I am sure that within the next few years, the NTC will be earning somthing for the State Exchequer and for the people of this country.

A lot of hue and cry has been raised about handlooms. I was very carefully listening to all the speeches in my sincere effort to find even one single specific suggestion as to what more can be done for thandlooms. The hon. lady member told • us that this is an atom bomb and a nuclear fallout. ...

MISS. JAYALALITHA (Tamil Nadu): If I may be pardoned for intervening, he asked what more could be done for the handloom weavers, and I suggested the Union Government to come forward to enact the Minimum Wages Act for the thandloom weavers which only the Tamil Nadu State Government has done.

SHRI CHANDRA SHEKHAR SINGH I will meet every specific point. The hon. Member did not reveal to us how this nuclear fallout is going to occur. She was keeping somethino up her sleeves in the natural fashion and natural response of a lady, half revealing-half concealing....

MISS. JAYALALTTHA: With your permission, Madam, I made a reference to that in relation to the mill sector, not to handloom sector, Mr. Minister.

SHRI CHANDRA SHEKHAR SINGH: But I may tell you that I was really anxious and eager; I have spent a part of my life doing this thing; I have been personally involved in the welfare of the weaver? since at least last 15 years and I am fully aware of the intricacies of the situation. I am sorry to tell you that no specific suggestion came forward.

I can assure you that if, after a lapse of time, you are able to collect something, if you are able to give something, I would be the first person to accord a hearty welcome to you and take, adopt, any measure which is really going to benefit the "handloom weavers in the country.

MISS JAYALALITHA: Please par-done me. The hon. Minister is persistent in misunderstanding me I likened it to the atombomb only in relation to ! the clause of contraction in unit in j the mill sector. I did not mention that in relation to the handloom sector at all. The hon. Minister is persistent in misinterpreting what I said.

श्री रामचन्द्र भारद्वाज (विहार) : श्रीमन्, मेरा व्यवस्था का प्रश्न है । जब माननीय मंत्री जी अपनी वात कह रहे हों तो किसी सदस्य को यह छूट है कि बीच में उठकर अपनी बात करे?

श्री चन्द्र शेखर सिंह : ग्रौर किसी सदस्य को छूट नहीं होती हो, लेकिन मैं उनको छूट देना चाहता हूं।

श्री रामचन्द्र भारद्वाजः महिलाओं के लिए विशेष व्यवस्था है क्या ?

SHRI CHANDRA SHEKHAR SINGH: I would like to tell her that this is factually incorrect; that the State Governments were not taken into confidence by the expert committee. The questionnaire was circulated to the State Governments. They sent their replies and the expert committee had a full discussion with the Government of Tamil Nadu also and got their views. Therefore, it is not

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correct to say that the State Govern ments were not consulted. This prcces was undertaken and I think, the hon. Member is aware that the Gov ernment of Tamil Nadu was one of the first Governments -----

DR. SHANTI G. PATEL (Maharashtra): Sir, I do not want to inter-rupt. But the point made out by the hon. Member was that the expert committee report was not made available. (Interruption). The questionnaire is different from the report.

SHRI CHANDRA SHEKHAR SINGH: I am referring to the hon. lady ' Member. You are trying to compete with the hon. lady Member.

DR. SHANTI G. PATEL: If you want to compete. I will leave the field open for you. You ar_e capable.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): You are concentrating to much on the lady Member.

SHRI - CHANDRA SHEKHAR SINGH-. Madam, as I said State Governments were consulted. The Government of Tamil Nadu was one of the first Government to welcome the new textile policy. I hope if she has the persuasive power with the Government of Tamil Nadu... I think, she still enjoy s that persuasive authority.

JAYALALITHA: With permission of the Chair, I would like to point out to the hon. Minister that this information was given to me by the State Minister, by the Tamil Nadu State Minister. But if you want to prove the truth, why don't you place the expert committee's report before the House. Why don't you reveal the truth? Then I will stand corrected. But as I said, this information was given to me by the State Minister.

SHRI CHANDRA SHEKHAR SINGH: I am not fully aware what happened between you and the State Minister. I am

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communicating to you, what has been told to us by the Government of Tamil Nadu.

Madam, she said, • pawing on the responsibility for the production of con trolled cloth to the handloom sector is a burden. She called it a burden. I do not want to quote from the re presentations which I have received from the weavers' organisations. They are . here with me. They have given to me in writing that this step should be taken and the weavers should be given sustained employement. in deference to your wishes in deference to you, I would like to tell you that if you are able to persuade the Government of Tamil Nadu, to tell us that they do not want this. They do not want production of Janata Cloth in the handloom sector in Tamil Nadu, I would like to assure you, the moment I receive such a communication from the Government of Tamil Nadu, I would absolve the Tamil Nadu State from this responsibility and accede to your' request.

MISS JAYALALITHA: We welcome your reservation of the controlled cloth. We will produce as much as you want. The point made was, we i want more items which will earn profit in the handloom sector.

SHRI CHANDRA **SHEKHAR** SINGH: We are very happy that you are amenable to logic and persuation. You have just now said that you would welcome the production of janata cloth in the handloom sector ...

MISS JAYALALITHA: .This is in addition to the other items. If other items are ah*), added, if you agree to the other items

SHRI CHANDRA **SHEKHAR** SINGH: Once you agree to the textile policy you do not know how many more additions we are going to make. In deference to wishes we shall

Discussion on have to make several additions. The question is, you must make a firm commitment to the new textile policy.

So, this decision has been welcomed by weavers although there are many demands. They are poor people, They are the underpriviledged, they are the disadvantaged class, we are fully aware of their pitiable situation anl lot has to be done to improve their economic situation. But I want to tell you that we, here on this side of the House, have a very strong commitment to ihe handloom sector. On the other side, not all of you there but some of you are even ideologically opposed to the handlooms. We believe that the resurrention and regeneration of handlogms is a very important step towards the very regeneration of the entire economy and_f therefore, we want to help nearly 70 million weavers of this country. So, rest assured, their interests are safe in our hands.

SHRI S. W. DHABE: How will you complement the powerloom sector?

SHRICHANDRA **SHEKHAR** SINGH; i will come to it. Mr. Dhabe. You have raised a very important question. You must know that the most significant decision taken is to help the powerlooms. Till new handlooms and powerlooms were clubbed together and the composite mills were placed in a separate category. I do not want to embarrass anybody or cast aspersions but it occurred out of the implementation of the Asok Mehta Committee recommendation. Because they were clubbed together, werlooms were able to misuse the concessions given to handlooms and function under the cover of handlooms. This has been happening in the past but you must have noted. (Interruptions), I am sorry I ferred to that Committee.

SHANTI G. PATEL: recommendation is not being implemented.

SHRI **CHANDRA SHEKHAR** SINGH: I know its details but

not want to go into the details just now. What is very significant, in the formulation of this policy power-looms and organised mills have been put together because they are both poweroperated sectors and parity has been sought to be introduced. We do not want to finish the powerlooms, we are not against them, but we feel that they should be positioned properly. The Powerlooms will still have an advantage vis-a-vis the composite mills. But it was a very important decision to place them together. We have put the handlooms in a entirely, separate category because here lin ordinary weaver work? with his own body power and earns his livelihood. So. we are trying • to make sure that the concessions given to handlooms are not misused and handlooms are given full protection. It goes to the credit of this Government and it speaks of our commitment to the weavers in general that in the very first session of this Parliament we enacted the reservation Act which is going to be implemented. The Committee met vesterday and is con- ' sidering whether the caiegory for exclusive production by handlooms can be enlarged. I have told them that I will be the happiest person to make the list as wide as possible and allot certain products for exclusive production by handlooms. This list could be made a much bigger list than what it is at present.

So handlooms are being given all facilities. Some schemes which were beneficial to the handlooms are being continued. Some new ideas have been introduced here in the new Textile Policy. Again, for the , first time Government have initiated purely welfare measures for the weavers—a provident fund scheme for them and a scheme for construction of their work-places and houses. I would like to tell you that my commitment to the weavers will be clear from this simple fact that while on the all-India level we are introducing the provident fund scheme for weavers in the new Textile Policy. I as the Chief Minister of my State introduced this provident fund scheme a year back in the year 1984 itself, and we are now introducing it at the

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national scale. 1 would like to make it clear thai the cause of handloom weavers is dearest to us and I am sure they do not need support from those elements which can speak at the same time for the power-looms to espouse their cause. I would not like to take more of your time but would like to make it clear to the House that we are trying to fully protect the interests of handloom weavers. We are introducing a compulsory registration scheme for the po-werlooms. The scheme is being worked out in consultation with the State Governments and the Powerloom Board also. But I have assured the handloom weavers as also the powerloom worker that the new scheme would have adequate compulsive authority behind it and this would be rigidly enforced. The interest of the labour working in the powerlooms shall be given due protection. Labour laws will be enforced; the Factory Act would be enforced; they' would have to pay their dues to the State exchequer; but we are going to end this phase of haphazard, illegitimate growth of power-looms which had occurred in the. past. I need not take more time of the House..

श्री जगदम्बी प्रसाद बादव (विहार) : रेशम तो टटती जा रही है।

श्री चन्द्रशेखर सिंह : ग्राम तो रेशमी लोगों के सामने बैठ हैं, बगल में बैठे हैं, रेशम कैमे टूट रही है ?

श्री जगदम्बी प्रसाद यादव : मैं तो म्रापको याद दिलाना चाहता था।

SHRI CHANDRA SHEKHAR SINGH: I am sure what we are trying to do in the new Textile Policy is that we are trying to re-structure the entire textile economy. We found from our experience in the last decade or so that consumption of cloth was stagnating at a low level and the consumers also wanted blended cloth, better cloth, more wearworthy cloth for themselves. There is also a huge unrealised export potential for the textile products and we are trying to gear up the entire textile economy to that level. Members have rightly referred to what was the slory of In-

dian textiles hundred ot years 1 P. M. ago. We may not reach that

pinnacle in one go but I would like to assure this House that the new textile policy is a sincere etfoi.t in the direction of raising the level of the entire textile economy and bring about that harmonious growth. Wifa these word I once again thank the hon. Membsrs, particularly the hon, lady Member whose suggestions....

MISS JAYALALITHA: Mr. Minister, you have not answered the points about restoration of the number of annual rebate davs.

SHRI CHANDRA SHEKHAR SINGH: Since you have made that request I would like to assure you that it would receive our best consideration our earliest consideration.

MISS JAYALALITHA: Thank you a lot.

SHRI CHANDRA **SHEKHAR** SINGH: In the end I thank all the Members for their participation and would like to assure them that we hold their views in deep respect and try to learn something from what they had said.

SHRI **MOHANARANGAM** (Tamil Nadu): Sir, I would like you to clarify certain things. It seems just now you have intimated on the . floor of Parliament that our Handlooms State Minister for consulted with regard to the textile policy. I have just met our Handlooms Minister who told me that he was not consulted properly, that there were so many objections with regard to • the textile policy, especially with regard to extension of the rebate days from 30 to 60. When our hon, lady Member raised the question of rebate days you said it would be considered. Also you have said that as far as Karnataka and Andhra Governments are concer

ned they were not very much interested' but when I approached them they said they were very much interested about restoration of the remaining period of 30 rebate days. What exactly is the stage at which the matter stands? About extending the period from 30. to 60 days, would you kindly give a specific answer on the floor of Parliament?

SHRI -CHANDRA SHEKHAR SINGH: The hon. Member probably thinks that he has to reinforce the request made by the hon. lady Member in order to make it acceptable to us, but I do not agree with the situation. I would only repeat what I said earlier, that we are considering this issue we will take a positive view of things, try to raise it and take a decision very soon.

DR. SHANTI G. PATEL: I would like to point out to the hon. Minister

that yesterday in the debate one very important point was raised as to how this handloom sector is to be protected. He has referred to it, of course. It was pointed out that unless constraints are placed on the capacity of the power loom sector and the mill sector, it is not possible to protect the handloom sector. No reply has been given to this point. The second point that was raised was with regard to the various so-called facilities to be made available. Madam, in this connection I would only like to refer to what the then Minister In-charge of Textiles had Said while discussing the Hattdlooms (Reservation of Articles for Production) Bill:—

"I agree that unless and until we can ensure regular supplies of yarn at a reasonable price to the handloom wea vers and until and' unless we can move towards modernisation of the looms, it will not be possible to bring down the cost of production; and unless we bring down the cost of production, it would be difficult to market it and it would not be possible to compete with the other two sectors. Marketing is a real prob lem for the handlooms"

Madam, I do not want to go into it further, but I would like to request the Minisler to enlighten us on this point.

THE DEPUTY CHAIRMAN: I think the Minister gaye a very long reply. .. (Interruptions) ___ We shall now take up the Statutory Resolution $_0$ f Shri Ashwani Kumar and the Terrorist and Disruptive Activites (Prevention) Amendment Bill. 1985. Shri Ashwani Kumar.

I. STATUTORY RESOLUTION (SEEK-ING DISAPPROVAL OF THE TERROR-IST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT ORDIN-ANCE, 1985

II THE TERRORIST AND DISRUPTIVE ACTIVITIES (PREVENTION) AMENDMENT BILL, 1985

SHRI ASHWANI KUMAR (Bihar): Madam, I beg to move the followin Resolution:—

"That this House disapproves of the Terrorist and Disruptive Activities (Prevention) Amendment Ordinance, 1985 (No. 4 of 1985) promulgated by the President on the 5th June, 1985."-----

माननीय उपसभापति महोदया, मैंने इस ग्रध्यादेश का विरोध किया है। सदैव से परम्परा रही है कि अध्यादेश जितने कम ही, ग्रच्छा है। प्ररन्तु इस के बारे में एक बात भीर भी बड़ी महत्वपूर्ण है। इस अध्यादेश के द्वारा जो कानन आपने लागु किया है यह कानून आपने 4 जुन की लागू किया है, और अभी मई मास में दिल्ली में दुर्घटना होने के बाद हमने यह कानून सरकार के आग्रह पर दोनों सदनों ने पास किया, आपको शक्ति दी कि ग्राप उग्रवादियों से लड सकें । परन्तु उस समय यह कानून धारा 370 के चलते कश्मीर पर लाग् नहीं हम्रा, जो ग्राज ग्राप लागू कर रहे, हैं वहाँ की सहमति प्राप्त करके।

मैं आपसे इतना ही निवेदन करना चाहूंगा, उपसभापित महोदया, कि क्या सरकार इसके ऊपर विचार कर रही है कि यह धारा 370 को ब्राज जो विशेष